

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.184 of 2020

IN THE MATTER OF:

Registrar of Companies

...Appellant

Vs.

M/s Jai Shree Financial Services Pvt. Ltd.

...Respondent

Present:

For Appellant: None

For Respondent: None

ORDER

(Through Virtual Mode)

02.11.2020: There is no representation on the side of the Appellant through Virtual mode at the time of calling of the matter. Hence, the Office of the Registry is directed to issue Notice to the Appellant/The Registrar of Companies, NCT of Delhi and Haryana/Ministry of Corporate Affairs, Govt. of India, returnable by **23.11.2020**.

Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the Respondent through speed post.

**[Justice Venugopal M.]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

sr/kam